

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 593
ANSWERED ON – 23/07/2026

ESEWA KENDRAS

593 SHRI RYAGA KRISHNAIAH:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the current number, locations and recent expansion of eSewa Kendras in High Courts and District Courts;
- (b) the process for selecting new locations and allocating funds for eSewa Kendras, especially in underserved areas;
- (c) whether steps are taken to improve accessibility for marginalised groups and differently abled;
- (d) if so, the details thereof; and
- (e) the efforts made to address staffing, technology or awareness challenges and actions planned for further improvement?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): Under the eCourts Mission Mode Project, as on 30.06.2026, 2584 e-Sewa Kendras are functional across 25 High Courts. High Court-wise details are enclosed at **Annexure-I**.

eSewa Kendras are established by High Courts after consultation with eCommittee, Supreme Court of India. Funds are released to the respective High Courts based on their requirements. The number and location of e-Sewa Kendras is determined based on the size, requirements and geographical spread of court complexes to ensure wider access to digital judicial services. As on date, funds amounting to Rs.300.22 crore has been released for establishment of e-Sewa Kendras.

(c) & (d): e-Sewa Kendras have been envisaged as citizen-centric facilitation centres to ensure access and inclusion by bridging the digital divide. They provide guided assistance to litigants and advocates who may lack adequate digital resources or digital literacy, facilitate access to e-Filing,

online payments, Virtual Courts, video conferencing services, accessible eCourts websites and portals, and provide guidance on free legal services available through the District Legal Services Authorities and High Court Legal Services Committees. Under Phase-III, the Project also envisages accessible and inclusive digital judicial services through disabled-friendly ICT-enabled facilities, multilingual interfaces and user-centric service delivery.

(e): Continuous efforts have been made to strengthen the functioning of e-Sewa Kendras through capacity building, stakeholder awareness, technical support and adoption of improved digital services. Under Phase-III, e-Sewa Kendras have been upgraded as advanced citizen service centres to support end-to-end digital court processes and facilitate wider adoption of eCourts services across the country, particularly for citizens with limited digital access.

**STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA UNSTARRED QUESTION
NO. 593 FOR 23.07.2026 REGARDING ESEWA KENDRAS**

Status of implementation of e-Sewa Kendras as on 30.06.2026:

Sr. No.	High Court	Functioning e-Sewa Kendras in High Courts (A)	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	3	124	127
2	Andhra Pradesh	4	34	38
3	Arunachal Pradesh	1	30	31
4	Assam	2	78	80
5	Bombay	3	351	354
6	Calcutta	1	50	51
7	Chhattisgarh	1	92	93
8	Telangana	1	98	99
9	Manipur	1	22	23
10	Mizoram	1	8	9
11	Orissa	1	183	184
12	Rajasthan	2	29	31
13	of Delhi	1	13	14
14	Gujarat	1	195	196
15	Himachal Pradesh	1	39	40
16	Jammu & Kashmir and Ladakh	2	25	27
17	Jharkhand	2	62	64
18	Karnataka	3	75	78
19	Kerala	1	161	162
20	Madhya Pradesh	3	233	236
21	Madras	7	310	317
22	Meghalaya	1	16	17
23	Nagaland	1	11	12
24	Patna	1	104	105
25	Punjab and Haryana	1	127	128
26	Sikkim	1	10	11
27	Tripura	1	16	17
28	Uttarakhand	1	39	40
	Total	49	2535	2584

Source: eCommittee, Supreme Court of India.
